

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KAVERI GAS POWER PRIVATE LIMITED

Sl. No.	Particulars	Details
1	Name of corporate debtor	KAVERI GAS POWER PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29.06.2000
3	Authority under which corporate debtor is incorporated/registered	ROC- Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101TN2000PTC045283
5	Address of the registered office and principal office (if any) of corporate debtor	No. 3, Ranganathan Gardens, Anna Nagar, Chennai, TN 600040 IN
6	Date of closure of Insolvency Resolution Process	08.12.2022
7	Liquidation commencement date of corporate debtor	09.12.2022 (Copy of the order received on 12.12.2022)
8	Name and registration number of the insolvency professional acting as liquidator	Krishna Komaravolu IBBI/IPA-002/IP-N00562/2017-2018/11699
9	Address and e-mail of the liquidator, as registered with the Board	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: kkvolu@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: rp.kaverigppl@gmail.com
11	Last date for submission of claims	11.01.2023

Notice is hereby given that the National Company Law Tribunal, Chennai bench has ordered the commencement of liquidation of Kaveri Gas Power Private Limited on 09.12.2022 in IA/ (IBC)/ 1260/ CHE/2022 in CP (IB)/ 82/ CHE/ 2021, copy of the order received on 12.12.2022.

The stakeholders of Kaveri Gas Power Private Limited are hereby called upon to submit their claims with proof on or before 11.01.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and Signature of Liquidator: KRISHNA KOMARAVOLU

Place: Hyderabad

Date: 15.12.2022

